

1. Questions

(a) **Starred Questions:-**

Total number of questions on the order paper	Answered	Not put	Postponed	Answered under Rule 38	Number of supplementaries
20	13	2	-	5	19

(b) **Unstarred Questions: 13**

2. Ruling by the Hon'ble Speaker

- 1) The Hon'ble Speaker gave the ruling pertaining to the issue raised by Smt. Aruna Chaudhary, Member of the Indian National Congress Party during the Question hour regarding the action not taken by the Executive wing over a decision/recommendation taken by the Privilege Committee of Punjab Vidhan Sabha, that the Committees of the Vidhan Sabha also have the same privileges as the entire Legislative Assembly. The Executive wing of the government is accountable to the Legislature not the Legislative Assembly to the Executive. Therefore, the Government is required to take action on the recommendations made by the Committees.

The Hon'ble Speaker asked the Hon'ble Chief Minister to pay special attention to this.

- 2) On the matter being raised by the Hon'ble Chief Minister in the House that as per the previous practice being followed during the question hour, the Members should instead embrace a new practice by reading the entire text of the question in place of number of the starred question so that the general public also gets to know the subject of the question being asked by the Member. On this, the Hon'ble Speaker with the consent of the House gave a ruling that a new practice is being started from today onwards that the Hon'ble Members may verbally ask the question in detail so that the People who are listening outside the House also get to know about the question.

3. Observation by the Hon'ble Speaker:

It was observed by the Hon'ble Speaker that during the question hour, many Members start giving speeches instead of asking supplementary questions, due to which a lot of time is consumed on a question and other remaining questions are not taken up. Therefore, the Members should limit themselves

to ask supplementary questions only during the question hour. He also observed that the Hon'ble MLAs who are satisfied with the first reply should remain seated but if any of the Member who wants to put a supplementary, he/she should give a signal by saying the word 'supplementary' so that the valuable time of the House can be saved.

4. Papers to be laid on the Table

The Parliamentary Affairs Minister laid papers on the Table of the House as mentioned at Serial no.1 as shown under item no.2 in today's list of Business.

5. Financial Business

1) Excess Demands

I. To present the Excess Demands over Grants and Appropriations for the years 2019-20 and 2021-22.

II. Voting on Excess Demands over Grants and Appropriations for the years 2019-20 and 2021-22.

The Finance Minister presented the Excess Demands over Grants and Appropriations for the years 2019-20 and 2021-22.

Excess Demands over Grants and Appropriations for the year 2019-20 Demand No: 21,37,41 and Excess Demands over Grants and Appropriations for the year 2021-22 Demand No: 9,21,37 as listed in the list of Business were put to the discussion and vote of the House collectively and carried.

III. The Punjab Appropriation(No.1) Bill, 2024

The Finance Minister introduced The Punjab Appropriation (No.1) Bill, 2024 and also moved that the Bill be taken into consideration at once.

The Motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, clauses 2 to 4, schedule 1 and 2, clause 1 and title were put to the vote of the House and carried.

The Motion moved by the Finance Minister that " The Punjab Appropriation (No.1) Bill, 2024 be passed", was put to the vote of the House and carried.

2) Supplementary Demands

I. The Finance Minister presented the Supplementary Demands for Grants for Expenditure of the Government of Punjab for the year 2023-24.

II. The Chairman of the Committee on Estimates, Sardar Manjit Singh Bilaspur presented the Report of the Committee on Estimates on the Supplementary Demands for Grants for Expenditure of the Government of Punjab for the year 2023-24.

III. Supplementary Demands for Grants for Expenditure of the Government of Punjab for the year 2023-24.

1. Discussion on the Estimates of the Expenditure charged on revenue of the State.

2. Voting on the Demands for Supplementary Grants.

Demand no.1 to 17, 19 to 27, 29 to 38 and 40 to 42 as listed in the List of Business were put to vote of the House collectively and carried.

IV. **The Punjab Appropriation (No.2) Bill, 2024**

The Finance Minister introduced The Punjab Appropriation (No.2) Bill, 2024 and also moved that the Bill be taken into consideration at once.

The Motion was put to the vote of the House and carried.

During clause-wise consideration of the Bill, clauses 2 to 4, schedule, clause 1 and title were put to the vote of the House and carried.

The Motion moved by the Finance Minister that The Punjab Appropriation (No.2) Bill, 2024 be passed put to the vote of the House and carried.

6. **Presentation of Budget Estimates for the year 2024-25**

The Finance Minister presented the Budget Estimates for the year 2024-25 and while doing so, he spoke for 01 hour and 21 minutes.

7. **Welcome Announcement by the Hon'ble Speaker**

The Hon'ble Speaker informed the House regarding the presence of Sardarni Harpal Kaur ji respectable mother of the Leader of the House and the Hon'ble Chief Minister and welcomed her on behalf of the entire House.

The Hon'ble Deputy Speaker occupied the Chair of the House from 12.19 P.M to 12.25 P.M.

The House, then adjourned till 10.00 A.M on Wednesday, the 06th March, 2024.